

### Complaints against Vice-Chancellors of Universities

1126. SHRI R. K. MHALGI: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether Government have received certain complaints about Vice-chancellors of the Universities;

(b) if so, against whom and what is the nature of the complaints; and

(c) what Government propose to do with reference to the same?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) to (c). Several complaints have been received against the Vice-Chancellors of many Universities by the Government. A large number of complaints are against alleged excesses committed during emergency, favouritism in appointments and admissions etc. Such complaints against the Vice-Chancellors of State Universities are forwarded to the State Governments concerned for appropriate action. Complaints against the Vice-Chancellors of Central Universities are referred to the Universities to ascertain the facts. The replies received from the Universities are being examined in the Ministry and appropriate action would be taken thereafter.

### Reduction in the case of DDA Flats

1127. SHRI R. K. AMIN: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether Government have decided to reduce the cost of DDA flats; and

(b) if so, to what extent and when it will be given effect to?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) and (b). The Pricing Policy is under review.

### Levy of Tax at Taj

1128. SHRI R. K. AMIN: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether the levy of "tax" on visitors to visit Taj and other historical monuments of Agra had provoked a sharp controversy between the Archaeological Department and the local civil administration; and

(b) if so, what steps Government have taken to curb the provocation?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) and (b). Under the Ancient Monuments and Archaeological Sites and Remains Act, 1953 the Archaeological Survey of India has been charging an entrance fee of 50 paise for visitors (above the age of 15 years) to Taj Mahal, Akbar's Tomb, Agra Fort and Itimad-u'd-Daula's tomb. Since July 15, 1976, under the Uttar Pradesh Urban Development Authorities (Toll) Act, 1976, the Agra Development Authority has been collecting a toll of Rs. 1.50 from visitors to places of popular resort (including any ancient and historical monument). The actual collection of levy within the limits of the centrally protected monuments has given rise to certain problems which are under discussion with the State Government.

### World Cricket Series with Professional Cricketers

1129. SHRI R. K. AMIN: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether Government of India are aware of Australian television